

IN THE NATIONAL COMPANY LAW TRIBUNAL
BENGALURU BENCH, BENGALURU
[Through Physical hearing/VC Mode (Hybrid)]

ITEM No.05
C.P. (IB) No.31/BB/2024

IN THE MATTER OF:

M/s. Surfer Technologies Pvt. Ltd. ... Petitioner
Vs.
M/s. Think & Learn Pvt. Ltd. ... Respondent

Order under Section 9 of Insolvency and Bankruptcy Code, 2016

Order delivered on: 01.05.2024

CORAM:

SH. K. BISWAL
HON'BLE MEMBER (JUDICIAL)

SH. MANOJ KUMAR DUBEY
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner : Shri Rishab Kapoor
For the Respondent : Shri Pramod Nair (Sr. Adv.)

ORDER

1. Heard the Ld. Counsels for the Petitioner and the Respondent.
2. In compliance to the order dated 24.04.2024, Ld. Sr. Counsel for the Respondent submitted that he has made a payment of cost of Rs.20,000/- to the '*Prime Minister's National Relief Fund*'. He further submitted that he has filed objections & Proof of Payment through e-filing and requested time to file the physical copy. Therefore, he is permitted to file the same by tomorrow.
3. The Ld. Counsel for the Petitioner sought time to file rejoinder. He is permitted to file the same, within a period of two weeks, after duly serving the copy on the other side.
4. List the matter on **28.05.2024**.

Sd/-
MANOJ KUMAR DUBEY
MEMBER (TECHNICAL)
Puja

Sd/-
K. BISWAL
MEMBER (JUDICIAL)